

IN THE SUPREME COURT OF INDIA  
CRIMINAL ORIGINAL JURISDICTION

WRIT PETITION (CRIMINAL) NO(S). 143/2015

MEENAKSHI KUMARI

APPELLANT(S)

VERSUS

STATE OF UTTAR PRADESH  
THROUGH ITS PRINCIPAL SECRETARY (HOME) & ORS.

RESPONDENT(S)

O R D E R

1. During the pendency of the case, needful has been done. Cases have been withdrawn, final report in the cases which were registered has been filed. Thus the grievance as to criminal cases does not subsist. Compensation has already been ordered to be paid by way of interim order. We are not disturbing the same. In case the petitioner does not want to go back to State of U.P., it is open to her to sell the property, for which Circle Officer has to give the appropriate assistance to the petitioner, as observed in our order dated 31.07.2018. Prayer made for acquisition of the land by the State Government cannot be acceded to.

2. In case, the petitioner travels to the State of Uttar Pradesh, it is open to her to apply for security with the concerned Court and the Court shall consider the same in accordance with law. The Court may provide the security as and when the petitioner is to be examined as a witness.

3. No further order is required to be passed in this petition. The writ petition is, accordingly, disposed of.

4. Pending application(s), if any, shall stand disposed of.

.....J.  
[ARUN MISHRA]

.....J.  
[M.R. SHAH]

.....J.  
[B.R. GAVAI]

NEW DELHI;  
AUGUST 21, 2019.

ITEM NO.2

COURT NO.4

SECTION X

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

WRIT PETITION (CRIMINAL) NO(S). 143/2015

MEENAKSHI KUMARI

PETITIONER(S)

VERSUS

STATE OF UTTAR PRADESH

THROUGH ITS PRINCIPAL SECRETARY (HOME) & ORS.

RESPONDENT(S)

(FOR [DIRECTION] ON IA 15636/2015 and IA No.87240/2017-  
CLARIFICATION/DIRECTION and IA No.87243/2017-EXEMPTION FROM FILING  
O.T.

IA No. 87240/2017 - CLARIFICATION/DIRECTION

IA No. 15636/2015 - DIRECTION

IA No. 87243/2017 - EXEMPTION FROM FILING O.T.)

Date : 21-08-2019 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARUN MISHRA

HON'BLE MR. JUSTICE M.R. SHAH

HON'BLE MR. JUSTICE B.R. GAVAI

For Petitioner(s) Mr. Rahul Tyagi, Adv.  
Mr. Vivek Singh, AOR

For Respondent(s) Mr. K.M. Natraj, ASG  
Ms. Geeta Luthra, Sr. Adv.  
Ms. Sonia Mathur, Sr. Adv.  
Mr. K.L. Janjani, Adv.  
Mr. J.K. Tripathi, Adv.  
Mr. B.V. Balram Das, Adv.  
Mr. Rajnish Prasad, Adv.  
Mr. Arvind Kumar Sharma, Adv.  
Ms. Shivani Luthra Lohiya, Adv.  
Mr. Prateek Yadav, Adv.  
Mr. Mukesh Kumar Maroria, AOR

Ms. Aishwarya Bhati, AAG

Mr. Sarvesh Singh Baghel, AOR

Mr. Pranav Kaashyap, Adv.

Ms. Kamakshi S. Mehralwal, AOR

Mr. Mohan Kumar, AOR

UPON hearing the counsel the Court made the following  
O R D E R

The writ petition is disposed of in terms of the signed order.

(NARENDRA PRASAD)  
COURT MASTER

(JAGDISH CHANDER)  
BRANCH OFFICER

(Signed order is placed on the file)